

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4122

ANSWERED ON:18.08.2010

INSPECTION OF DEEMED UNIVERSITIES

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**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) the number of inspections of deemed universities conducted by the University Grants Commission (UGC) during the last three years and the current year;
- (b) the number of such universities which were found to be violating the rules;
- (c) the reaction of the Government thereto; and
- (d) the action taken or proposed to be taken by the Government against such institutions?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) to (d): Institutions deemed to be universities are subjected to periodical reviews by University Grants Commission (UGC) which undertakes on-site inspections of such institutions through its Expert Committees. As per information provided by the Commission, 17 inspections have been carried out by UGC from September 2006 to January 2009, and the Commission has issued show cause notices to 16 of these institutions found to have violated provisions of UGC Guidelines.

The Government had also entrusted the Commission on 4th June 2009 with the task of reviewing the availability of infrastructure and teaching resources (faculty) in such institutions and during the period between June 2009 and April 2010, the Commission conducted on-site inspection of 124 institutions deemed to be universities.

The Government constituted a Committee of eminent academic experts on 6th July 2009, to review the functioning of institutions deemed to be universities to ascertain whether these institutions were indeed serving the purposes for which they were so declared and whether they complied with the conditions stipulated in the notification. The Review Committee found 44 institutions unfit to continue as institutions deemed to be universities. However, the matter is currently sub judice in the Hon'ble Supreme Court of India in *Viplav Sharma vs. Union of India* [WP (C) No.142 of 2006].